

Criminal Procedure Code (MP Amendment) Bill, 2007

□2038. MISS ANUSUIYA UIKEY: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether Criminal Procedure Code (M.P. Amendment) Bill, 2007 (Sl. No. 15, 2007) has been received for the prior approval by Government of India;
- (b) if so, when this Bill was received by Government of India and the action taken on this Bill, so far;
- (c) whether there is any legal obstacle in regard to its approval;
- (d) if so, the details thereof; and
- (e) by when this Bill will be approved by Government of India and the estimated time to be taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) to (e) The Code of Criminal Procedure (Madhya Pradesh Amendment) Bill, 2007 (No. 15 of 2007) as passed by the State Legislature and reserved by the Governor of consideration and assent of the President was received in this Ministry on 30.08.2007. The Hon'ble President assented the Bill on 14.02.2008 and the same was conveyed to the State Government on 18.02.2008.

Cases under Domestic Violence Act

2039.SHRIMATI BRINDA KARAT: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the State-wise break-up of cases registered under Protection of Women from Domestic Violence Act and the total nationally; and
- (b) the number of cases in which action had been taken within the specified period of three months?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN): (a) As per the statistics provided by National Crime Records Bureau (NCRB), State/UT-wise details and total of cases at National level, registered under Domestic Violence Act, during 2005, 2006 and 2007 are given in the Statement (*See below*).

(b) This information is not maintained by NCRB. However, State/UT-wise details and total number of cases, chargesheeted, cases convicted, persons arrested, persons chargesheeted and persons convicted under Domestic Violence Act, during 2005, 2006 and 2007 are given in the Statement.

□ Original notice of the question was received in Hindi.

Statement

*Cases Registered (CR), Cases Chargesheeted (CS), Cases Convicted (CV), Persons Arrested (PAR), Persons Chargesheeted (PCS),
Persons Convicted (PCV), Under Domestic Violence Act during 2005-2007*

Sl.No.	State	2005			2006			2007			CR	CS	CV	PAR	PCS	PCV			
		CR	CS	CV	PAR	PCS	PCV	CR	CS	CV							PAR	PCS	PCV
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20
1	Andhra Pradesh*																		
2	Arunachal Pradesh	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
3	Assam	0	0	0	0	0	0	1	0	0	2	1	0	2	0	0	1	1	0
4	Bihar#																		
5	Chhattisgarh	1390	1186	184	2076	1927	254	1421	1214	139	2028	1977	182	1651	1249	89	2206	2066	101
6	Goa	0	0	0	0	0	0	0	0	0	0	0	0	3	1	0	5	3	0
7	Gujarat	0	0	0	0	0	0	150	147	1	382	371	0	883	862	27	2491	2231	6
8	Haryana	0	0	0	0	0	0	1	0	0	0	0	0	17	10	0	21	21	0
9	Himachal Pradesh	0	0	0	0	0	0	0	0	0	0	0	0	3	2	0	2	2	0
10	Jammu & Kashmir	Central Act and its provisions are not applicable					Central Act and its provisions are not applicable					Central Act and its provisions are not applicable							
11	Jharkhand*																		
12	Karnataka*																		
13	Kerala	0	0	0	0	0	0	2	0	0	0	0	0	14	9	1	11	12	1
14	Madhya Pradesh*																		
15	Maharashtra	0	0	0	0	0	0	9	8	0	21	22	0	117	109	1	480	495	3
16	Manipur	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0

1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20
17	Meghalaya#																		
18	Mizoram	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
19	Nagaland	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
20	Orissa#																		
21	Punjab	0	0	0	0	0	0	17	11	0	43	41	0	37	14	0	68	35	0
22	Rajasthan	0	0	0	0	0	0	3	2	0	4	4	0	25	14	0	14	14	0
23	Sikkim	4	2	0	4	2	0	6	5	1	6	5	1	6	4	0	10	9	0
24	Tamil Nadu	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
25	Tripura	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
26	Uttar Pradesh	21	13	0	26	44	0	13	7	0	20	29	0	25	20	0	33	51	0
27	Uttarakhand	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
28	West Bengal	0	0	0	0	0	0	1	1	0	1	0	0	5	2	0	2	0	0
	Total State	1415	1201	184	2106	1973	254	1624	1395	141	2507	2450	183	2788	2296	118	5344	4940	111
29	A&N Islands	5	3	0	11	7	0	10	8	0	16	14	0	20	6	0	37	7	0
30	Chandigarh	75	56	0	148	120	0	102	68	0	199	160	0	112	37	0	142	75	0
31	D&N Haveli	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
32	Daman & Diu	2	2	0	2	2	0	0	0	0	0	0	0	1	1	0	3	3	0
33	Delhi UT #																		
34	Lakshadweep#																		
35	Puducherry	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
	Total UT	82	61	0	161	129	0	112	76	0	215	174	0	133	44	0	182	85	0
	All India Total	1497	1262	184	2267	2102	254	1736	1471	141	2722	2624	183	2921	2340	118	5526	5025	111

means data in respect of these States/UTs is not available.

Note: Information on disposal of police and courts includes the information on pending cases from previous years also.